

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 301
IB-195(ND)/2019

IN THE MATTER OF:

M/s. Skootr Gobal Pvt. Ltd. Petitioner/Applicant
Vs.
M/s. Hacxad Infotech Pvt. Ltd. Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 19.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)
HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

Ld. Counsel appears for the Applicant. None appears on behalf of the Respondent.

The parties are directed to comply with the order dated 04.07.2024 and bring the written submissions on record within one week.

List the matter **on 02.08.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay